

State Vs. Balbir Singh (through Applicant Sonu Tandon)

FIR No. 191/2020

u/s 279/337 IPC

PS I.P Estate

ऋषभ कपूर
RISHABH KAPOOR
महानगर दण्डाधिकारी-03
Metropolitan Magistrate-03
केन्द्रीय जिला कमरा नं. 150
Central District, Room No. 150
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

29.09.2020

Matter heard through VCC over Cisco Webex.

Case is taken up in view of Circular No. 23456-23616 DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30.08.2020 issued by Ld. District & Sessions Judge (HQ).

Present: Sh. Vakil Ahmad Ld. APP for State

Sh. Sanjay Kumar Jain Ld. Counsel for applicant

IO/HC Jaswinder Singh

Scanned copy of reply has been sent by IO/HC Jaswinder Singh through the email id of the court. Copy of same is supplied to Counsel for applicant, electronically.


As per reply filed by IO, mechanical inspection of vehicle in question is yet to be conducted and accordingly some time is sought for release of vehicle.

In view of above circumstances, IO/HC Jaswinder Singh is directed to conduct the mechanical inspection of vehicle in question within 1 day and file detailed report on 30.09.2020 by 10:00 AM. Let copy of insurance of vehicle be also filed along with reply.

Put up for consideration on 30.09.2020 at 12:00 PM.

Scanned copy of this order be sent to IO/SHO concerned through email, for compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.



(RISHABH KAPOOR)
MM-03 (Central), THC, Delhi

29.09.2020

Metropolitan Magistrate-03 (Central)
Tis Hazari, Delhi

State Vs. Lakhhan Singh

FIR No.301/2013

PS: Rajinder Nagar

रिशभ कपूर
RISHABH KAPOOR
महानगर दण्डाधिकारी-03
Metropolitan Magistrate-03
केन्द्रीय जिला कमरा नं. 150
Central District, Room No. 150
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Present: Sh. Vakil Ahmed Ld. APP for State

Sh. Gagan Kumar Ld. Counsel for applicant/accused

The present application for Cancellation of proceedings under section 82 Cr.P.C. and bailable/non bailable warrants was filed on behalf of the applicant/accused Lakhhan Singh, through email id of this court.

Heard. Record perused

At this stage, Counsel for applicant submits that he wishes to withdraw the present application with a liberty to file application for grant of bail to applicant/accused.

In view of submissions made by counsel for applicant, the present application stands dismissed as withdrawn. The applicant shall be at liberty to move application for grant of bail, if so advised.

Application is accordingly disposed off.

Scanned copy of this order be sent to Counsel for applicant, through email.

One copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.



(RISHABH KAPOOR)

MM-03 (Central), THC, Delhi

29.09.2020

Metropolitan Magistrate-03 (Central)
Tis Hazari, Delhi